

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

**HON'BLE MR. A.K. GAUR, MEMBER (J).
HON'BLE MR. S.N. SHUKLA, MEMBER (A).**

Original Application Number. 469 OF 2006.

ALLAHABAD this the 28TH day of **January, 2009.**

Baba Deen, S/o Sri Matti, aged about 44 years, working as Points Man, Ragaul Railway Station, R/o Dwarkapuri, Nai Basti, Bara Chauraha, Maudaha, Post Office Ragaul, District- Hamirpur, U.P..

.....Applicant.

VE R S U S

1. Union of India through General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Jhansi.
3. Senior Divisional Operating Manager, North Central Railway, Jhansi.

.....Respondents

Advocate for the applicant: Sri Upendra Nath
Advocate for the Respondents : Sri A.K. Pandey

O R D E R

(Delivered by Hon'ble Mr. A.K. Gaur, J.M)

At the very out set, learned counsel for the respondents raised a preliminary objection that this O.A is not maintainable on the ground of delay and latches.

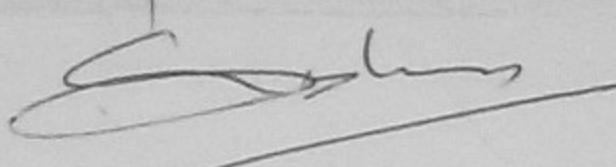
2. Having heard learned counsel for both sides, we are satisfied with the reasons given in Delay Condonation Application. M.A is allowed. Delay in filing O.A is condoned.

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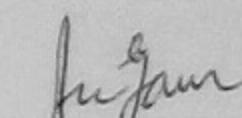
3. We have carefully seen the record and find that the appellate order as well as the Revisional Order, both are non-speaking and cryptic and deserve to be set aside.

4. Accordingly we set aside the appellate order as well as the Revisional Order and remit the matter back to the Revisional Authority for reconsideration of the Revision Petitioner filed by the applicant by a reasoned and speaking order meeting all the contentions raised by the applicant in his Revision Petition, within a period of three months on receipt of certified copy of this order, in accordance with law and relevant rules on the subject and communicate the decision to the applicant.

5. There will be no order as to costs.



MEMBER- A.



MEMBER- J.

/Anand/